

ITEM NO.1A  
(For Judgment)

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A. NO.2532 of 2001

Commissioner of Customs, Mumbai.  
Appellant(s)

Ap

VERSUS

M/s. Toyo Engineering India Ltd.  
Respondent(s)

Re

Date: 31/08/2006 This matter was called on for judgment today.

For Appellant(s)

Ms. Binu Tamta, Adv. for  
Mr. B. Krishna Prasad, Adv.

For Respondent(s)

Mr. Debmalya Banerjee, Adv. for  
Ms. Maink Karanjawala, Adv.

Hon'ble Mr. Justice Ashok Bhan pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Markandey Katju.

The Appeal is dismissed leaving the parties to bear their own costs.

(Parveen Kr. Chawla)

(Kanwal

Singh)

Court Master

Court

Master

[Reportable signed judgment is placed on the File]